

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
UNSTARRED QUESTION NO.4026
TO BE ANSWERED ON 18.03.2020**

LOSSES IN AGITATIONS

4026. SHRI GAUTAM GAMBHIR:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Indian Railways has suffered major damages during the current agitations in the country;**
- (b) if so, the details thereof;**
- (c) whether the Indian Railways has filed any FIR to recover the loss from the perpetrators; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF RAILWAYS AND COMMERCE & INDUSTRY
(SHRI PIYUSH GOYAL)**

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 4026 BY SHRI GAUTAM GAMBMHIR TO BE ANSWERED IN LOK SABHA ON 18.03.2020 REGARDING LOSSES IN AGITATIONS

(a) to (d): Policing on Railways being a State subject, prevention of crime, registration of cases, their investigation and maintenance of law & order in Railway premises as well as on running trains are the statutory responsibility of the State Governments, which they discharge through Government Railway Police (GRP)/District Police. Railway Protection Force (RPF) supplements the efforts of GRP to provide better protection and security of passenger area & passengers and for related matters. Cases of Indian Penal Code (IPC) crime in Railways are registered and investigated by the concerned GRP. Cases of IPC crime includes cases of damage to Railway property.

In the years 2019-2020 (upto February), Indian Railways suffered damage of Railway property valued approximately ₹ 99.90 crores due to agitations. State Police and RPF have registered 43 and 62 criminal cases respectively against the perpetrators. In this regard, suit is yet to be filed for compensation by Indian Railways against the perpetrators.
